

**Open Court**

**Central Administrative Tribunal, Allahabad Bench,  
Allahabad**  
**Original Application No.330/00069/2018**  
**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

**This the 16<sup>th</sup> day of March, 2021.**

Smt. Sunita Singh W/o Sri Ratan Singh R/o Jawahar Navoday Vidyalay, Baghara, Muzaffar Nagar working as a Staff Nurse, U.P District Muzaffar Nagar.

Applicant

By Advocate: Sri R.K. Upadhyay

Versus

1. The Union of India through its Secretary Mins of the Human Resources Development, Department of School Education and Literacy, Government of India Shastriya Bhavan, New Delhi.
2. The Deputy Commissioner, Navoday Vidyalay Samittee, Regional Office, Lucknow, Lekhraj Panna 3<sup>rd</sup> Story Sector -2, Vikash Nagar, PIN No. 226022 UP.
3. The Principal of the Jawahar Navoday Vidyalay, Baghara Muzaffar Nagar.

Respondents

By Advocate: Sri Jitendra Prasad

**O R D E R**

Heard Shri Avinash Upadhyay holding brief of Shri R.K. Upadhyay learned counsel for the applicant and Shri Jitendra Prasad, learned counsel for the respondents and perused the record.

2. Brief holder of learned counsel for the applicant has submitted that this O.A. has now become infructuous due to the reason that all dues has been paid to the applicant, therefore, it may be dismissed as such.
3. Learned counsel for respondents has no objection to the prayer made by brief holder of the learned counsel for applicant.
4. In view of the statement made at bar by the brief holder of learned counsel for the applicant, the O.A. is dismissed as infructuous. Accordingly, interim order dated 25.01.2018 stands vacated. No order as to costs.

**(Justice Vijay Lakshmi)  
Member (J)**

**Manish/-**